



2026:AHC:15951

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19532 of 2025

Yasir Arafat

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Seemant Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Seemant Singh, learned counsel for the writ petitioner and Sri Gaurav Singh, learned Standing Counsel for the State.

2. On the oral request of the learned counsel for the writ petitioner, he is permitted to correct the prayer clause.

3. The grievance of the writ petitioner is that with respect to withholding of gratuity and non-payment during the period of suspension, i.e.24.03.2001 to 11.03.2002, though the writ petitioner preferred Writ-A No.7771 of 2025, which came to be disposed of on 28.05.2025 directing the respondent no.2 to decide the representation of the writ petitioner. Though the writ petitioner claims that the gratuity and his salary for the suspension period along with the interest has not been paid. Reliance has been placed upon the judgment of a coordinate Bench in ***Bindal Agro Limited vs. State of U.P., Writ Petition No. 640 of 1990***, decided on 10.02.2024, so as to contend that the interest is nothing but appreciation of money, which stood enjoyed by the department while not making the payment within time.

4. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner is to be decided at the first instance by Respondent no.3.

5. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.3, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of

production of certified copy of the order.

January 22, 2026
N.S.Rathour

(Vikas Budhwar,J.)